ITEM NO.16 Court 6 (Video Conferencing) SECTION X

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Writ Petition(s)(Civil) No(s). 1088/2020

AJIT MOHAN & ORS. Petitioner(s)

VERSUS

LEGISLATIVE ASSEMBLY, NATIONAL CAPITAL TERRITORY OF DELHI & ORS. Respondent(s)

(FOR ADMISSION and IA No.95605/2020-GRANT OF INTERIM RELIEF and IA No.95611/2020-EXEMPTION FROM FILING O.T. and IA No.95608/2020-EXEMPTION FROM FILING AFFIDAVIT)

Date : 23-09-2020 This petition was called on for hearing today.

CORAM :
HON'BLE MR. JUSTICE SANJAY KISHAN KAUL
HON'BLE MR. JUSTICE ANIRUDDHA BOSE
HON'BLE MR. JUSTICE KRISHNA MURARI

For Petitioner(s) No.1	Mr. Harish N.Salve,Sr.Adv. Mr. Vivek Reddy,Adv. Mr. Raghav Seth,Adv. Mr. Shravya Reddy,Adv. Mr. Mayank Pandey, AOR
For Petitioner No.2	Mr. Aditya Jalan,Adv. Mr. Manoj Reddy,Adv. Mr. Samarth K.Luthra,Adv. Mr. Vanya Chhabra,Adv. Mr. Mayank Pandey, AOR
For Petitioner No.3	Mr. Mukul Rohatgi,Sr.Adv. Mr. Vijayendra Pratap Singh,Adv. Mr. Abhijnan Jha,Adv. Ms. Preeti Kolluri,Adv. Mr. Mayank Pandey, AOR
For Respondent(s) No.1	Dr. Abhishek Manu Singhvi,Sr.Adv. Mr. Amit Bhandari, Adv. Mr. Shadan Farasat, AOR Mr. Shourya Dasgupta, Adv.
For Res.No.2 & 3 - Union of India	Mr. Tushar Mehta, SG Mr. Kanu Agrawal,Adv. Mr. Rajat Nair, Adv. Mr. B.V. Balram Das, AOR

Signature Not Verified
Digitally signed by DEEPAK SINGH
Date: 2020.09.23 19:01:54 IST
Reason:

UPON hearing the counsel the Court made the following

O R D E R

Applications for exemption from filing official translation is allowed.

Application for exemption from filing duly affirmed notarized documents is allowed.

Issue notice.

Learned counsel led by Dr. Abhishek Manu Singhvi, learned senior counsel accepts notice for respondent No.1.

Mr. B.V. Balram Das, learned counsel accepts notice for respondent Nos.2, 3, 4 and 7.

Respondent Nos.5 and 6 be served dasti.

We may note that on our query, Mr. Harish Salve, learned senior counsel for the petitioner submits that the only purpose of serving respondent Nos.5 and 6, though no relief is claimed, is because in his perception there may be some interplay of the powers of the Delhi Assembly and the Secretariats in question.

Counter affidavit be filed within one week.

Rejoinder affidavit be filed within one week thereafter.

Learned senior counsel for respondent No.1 on instructions states that the meeting scheduled for today already stands deferred and no further meeting will be fixed *qua* the petitioners till the next date.

List for further proceedings on 15.10.2020.

Learned counsel for the parties to file a synopsis running into not more than three pages each.

(ASHA SUNDRIYAL)
AR CUM PS

(ANITA RANI AHUJA)
ASSISTANT REGISTRAR